SCHOLARSHIPS FOR SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD
CLASSES

*355. SHRI E. K. IMBICHIBAVA: Will the Minister for Education be pleased to state:

- (a) how many applications for scholarship were received from (a) scheduled castes, (b) scheduled tribes and (c) other backward classes this year separately, state-wise under each category;
- (b) how many were granted scholarships state-wise and category-wise;
- (c) how many in part (a) above were from 'Mopilas' of Malabar; and
- (d) how many persons referred to in part (c) above were granted scholar-ships?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) A statement is laid on the Table of the House, [See Appendix V, Annexure No. 86.]

- (b) No scholarships have been granted yet. The Selection Committee has commenced its sittings yesterday.
 - (c) 48.
- (d) In view of reply to (b), (d) does not arise.

(Postponed from the 8th September, 1953)

PETITIONS RECEIVED BY THE TRIPURA GOV-ERNMENT FOR REMISSION OF RENT

- *247. Munshi ARMAN ALI: Will the Minister for States be pleased to state:
- (a) how many petitions have been received by the Government of Tripura for remission of arrears of rents due from the peasants of that State; and
- (b) what steps Government propose to take in the matter?

THE MINISTER FOR HOME AF-FAIRS AND STATES (DR. K. N. KATJU): (a) 52 during 1952-53.

(b) Petitions are considered on merits and the necessary relief afforded in accordance with the provisions of rules and regulations. Nospecial measure to deal with this small number of applications is considered necessary.

Cash and Securities held on Treasury Account

- 144. Shri P. C. BHANJ DEO: Will the Minister for Finance be pleased to state:
- (a) the value of "Cash and Securities held on Treasury Account" on 31st March 1953 against its revised estimate of Rs. 136 crores vide page 69 of the Budget Memorandum for 1953-54;
- (b) whether "Securities held on Treasury Account" refer to the Cash Balance Investment Account;
- (c) the amount of securities held in the Cash Balance Investment Account (or on Treasury Account, if it is not the same thing) on 31st March 1953;
- (d) whether securities held on Treasury Account are Indian or foreign securities; and
- (e) whether Indian Treasury Bills were held on the Treasury Account on 31st March 1953?

THE MINISTER FOR FINANCE: (SHRI C. D. DESHMUKH): (a) Rs. 163,15 lakhs approximately.

- (b) Yes, Sir.
- (c) Rs. 64.96 lakhs approximately.
- (d) Indian.
- (e) No, Sir.

STOPPAGE OF POPPY CULTIVATION IN HIMACHAL PRADESH

- 145. Shri C. L. VARMA: Will the Minister for Finance be pleased to state:
- (a) whether it is a fact that the poppy cultivation has been stopped:

completely in Himachal Pradesh in spite of the representation of the State Government against this move; and

(b) what is the present purchase price paid by Government for opium and at what price opium is being sold by Government to the consumers?

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI A. C. GUHA): (a) In 1950, pursuant to the Government of India's policy of curtailment of opium production in India, a programme of reduction, by gradual stages, of poppy cultivation in Himachal Pradesh was arrived at in consultation with the Chief Commissioner of Himachal Pradesh. According to this programme, which also came up for review and discussion with the Chief Minister of Himachal Pradesh in 1952, the cultivation of poppy is to stop completely in that State after 1954-55.

(b) The price at which the Central Government purchases opium in Himachal Pradesh at present is as below:

Class I-

70° consistence and above

...Rs. 45 per seer.

Class II-

Less than 70° but not less than 66° consistence ...Rs. 42 per seer. Inferior or Suspect. ...Rs. 20 per seer.

The Central Government issues excise opium to the State Governments after processing at the Opium Factory, Ghazipur, at Rs. 56-1 per seer on a no-profit no-loss basis. The retail-sale price to consumers of opium is fixed by the State Governments. The present price fixed by the Himachal Pradesh Government is, Rs. 400 to Rs. 560 per seer.

REMITTANCES OF PROFITS BY FOREIGN CONCERNS

146. Shri L. H. DOSHI: Will the Minister for Finance be pleased to state:

- (a) what was the amount of Sterling and Dollar foreign exchange the Reserve Bank of India had to provide for remittances of profits to foreign concerns in the years 1950, 1951 and 1952; and
- (b) what was the amount of Sterling and Dollar foreign exchange the Reserve Bank of India had to provide for remittances of salaries and other incomes of foreigners working in this country in the years 1950, 1951 and 1952?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) A statement is laid on the Table of the House. [See Appendix V, Annexure No. 87.]

(b) Generally, salaries and incomes of foreigners working in this country are paid in India in rupees; but they are allowed remittance facilities for maintenance of their dependants abroad and for other purposes. It would involve considerable labour to collect separate information of the total amount of remittances made by foreigners working in this country from out of their incomes.

SURVEY OF RURAL INDEBTEDNESS IN INDIA

- 147. Shri L. H. DOSHI: Will the Minister for Finance be pleased to state:
- (a) when the survey of rural indebtedness which is being carried out at present will be completed;
- (b) what is the total expenditure estimated for the survey; and
- (c) how much of this expenditure has already been incurred?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) Presumably, the hon. Member refers to the All-India Rural Credit Survey Committee, set up by the Reserve Bank of India to go into the whole question of rural credit and allied matters. The Committee has finished